

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

PUBLIC NOTICE No. 7(RE-2000) /1997-2002

NEW DELHI: the 19th April, 2000

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II-Section 3 – Sub- section (ii) vide S.O No. 283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.1) (RE-2000), 1997-2002.

1. The following shall be added as paragraph 14.5:

Exporters desirous of getting their brands approved by Inter-Ministerial Committee in terms of paragraph 14.4 of the Policy shall be required to submit an application to DGFT, New Delhi in the form given in Appendix– 11-I alongwith the prescribed documents.

2. The word and expression "purchased" appearing in the first sentence of the paragraph 8.26(a)(e), shall be substituted by the word and expression "sold".

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade

(A.K.Srivastava)

Dy.Director General of Foreign Trade

APPENDIX – 11- I

FORM OF APPLICATION FOR APPROVAL OF BRAND

1. Please see Paragraph 14.4 of the Policy and paragraph 14.5 of the Handbook.
2. Please read the general instructions given at Appendix-1 before filling this application.
3. Please submit 5 copies of this application form.

FOR OFFICIAL USE

File No.:..... Date :.....

.....

1. Name and address of the :
applicant

2. (a) IEC Number :

(b) PAN Number :

3. (i) Specify the export product(s) :
for which brand is to be approved.

(ii) Export Product Group :

(iii) S.No. of DEPB rate list

(As given in Appendix-28A)

(iv) Value Cap for export product (per unit) :

(v) FOB value of export product (per unit):

Name of the brand :

Year of establishment of brand:

FOB value of exports during 1997-98, Rs. _____

the preceeding three licensing year 1998-99 Rs. _____

1999-2000 Rs. _____

FOB value of export product(s) 1997-98, Rs. _____

under the brand name 1998-99 Rs. _____

1999-2000 Rs. _____

i) Address of the factory

ii) Type of unit _____ Registration no. _____ date _____

Whether manufacturing unit holds 9000(series) or equivalent quality certification. Yes No.

If yes, give details of the same. Number _____ date _____ Issuing authority

DECLARATION/UNDERTAKING

.....

I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom.

I/We fully understand that any information furnished in the application if proved incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed thereunder, the Export and Import Policy and the Handbook of Procedures.

I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 3.8 of the Policy.

(SIGNATURE OF APPLICANT)

Name in Block Letters :.....

Designation :.....

Official address :.....

.....

Place :

Date : Residential address :.....

.....

.....

E-Mail address:

LIST OF DOCUMENTS TO BE ATTACHED

Photocopy of manufacturing registration certificate.

CA certificate in Appendix-26 certifying the FOB value of exports in preceeding three licensing year as well as a certificate certifying the FOB value of exports under the brand exports in preceeding three licensing year.

Photocopy of ISO 9000 (Series) or any equivalent quality certificate, if applicable.